

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-112
IB-657/ND/2021
New IA5514/2024

IN THE MATTER OF:

Manish Aneja & Ors.

.....Applicant

Vs.

Revital Reality Pvt. Ltd.

.....Respondent

SECTION

U/S 7 IBC

Order delivered on 18.11.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Abhishek Anand, Adv Ankur Chawla, Adv Gauri
Rishi, Adv S Juneja, Adv S Kochar
For the Respondent :
For the RP : Adv Rishabh Jain

ORDER

New IA-5514/2024:-

This is an application filed under Section 60 (5) of the IBC read with Rule 11 of NCLT Rules, 2016 seeking certain directions against the Respondent/RP. Heard Ld. Counsel on behalf of Applicant. Ld. Counsel for the RP is present on the basis of advance notice and accepts notice for filing reply to this application. Reply be filed within a period of 2 weeks and thereafter, rejoinder, if any, be filed by the Applicant. List this matter on **06.01.2025**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)